Written Answers to

Pakistan helping Al-Qaeda to advance into India

2738.SHRI T. RATHINAVEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Pakistan's military and its intelligence outfit ISI are stage managing the latest al-Qaeda advance into India;

(b) whether al-Qaeda leaders have made threatening jihadis attacks across India in their protected hideout in Pakistan;

(c) if so, whether Government has lodged any complaint with the Pakistani Government in this regard; and

(d) if so, the reaction thereto from the Pakistani side?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Interrogation of arrested terrorists by the investigation agencies has disclosed that Pakistan Inter-Service Intelligence (ISI) is promoting terror activities in India by providing shelter, patronage and funding to terrorists of all hues.

(b) A video was uploaded on 3rd September, 2014 containing the speech of Sheik Eyam Al-Zawahiri of Al-Qaeda, in which he announced the establishment of a new Wing of Al-Qaeda, namely "Al-Qaeda in Indian Subcontinent (AQIS)". It is learnt that Asim Umar and Usama Mehmood have been appointed as the 'Amir' and 'Spokesperson' respectively of AQIS.

(c) and (d) The Government has raised the issue of Pakistan's support to various terror outfits in many fora like Home/Interior Minister/Secretary level talks, Foreign Secretary level talks, etc. and handed over relevant material/dossiers to the Pakistan Authorities. At the same time, the Government takes all necessary measures to foil the nefarious activities of Pak-based/supported terror outfits in India.

Illegal detentions and arrest

2739.SHRI A.U. SINGH DEO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise number of illegal arrest and detentions made by police officers in the past five years;

(b) whether Government has made an enquiry into these irregularities, if so, the details of action taken against responsible police officers; and

(c) whether Government has made any efforts to control such illegal arrest and detention if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) State/UT-wise number of cases registered, number of police personnel charge-sheeted and number of police personnel convicted under illegal detention/arrests by police during 2009-2013 is given in Statement (*See* below). 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime.

Statement

Sl. No. State/ UT		Illegal Detention/ Arrests															
	_	CR	CS	CV	CR	CS	CV	CR	CS	CV	CR	CS	CV	CR	CS	CV	
			2009			2010			2011			2012			2013		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	
1.	Andhra Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
3.	Assam	0	0	0	0	0	0	0	0	0	0	0	0	12	0	0	
4.	Bihar	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
5.	Chhattisgarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
7.	Gujarat	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0	
8.	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
9.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	

State/UT-wise cases registered (CR), number of police personnel chargesheeted (CS) and number of police personnel convicted (CV) under illegal detention/arrests by police during 2009-2013

Writ	tten Answers to		[17 December, 2014]									Unstarred Questions						
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17		
11.	Jharkhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
12.	Karnataka	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0		
13.	Kerala	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
14.	Madhya Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
15.	Maharashtra	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
17.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
20.	Odisha	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
21.	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
22.	Rajasthan	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
23.	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
24.	Tamil Nadu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
25.	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
26.	Uttar Pradesh	0	0	0	1	0	0	3	0	0	0	0	0	0	0	0		
27.	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
28.	West Bengal	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
	TOTAL (STATES)	0	0	0	2	0	0	3	0	0	1	0	0	12	0	0		
29.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
30.	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
32.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
33.	Delhi	0	0	0	0	0	0	0	0	0	0	0	0	2	2	0		
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
35.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
	Total (UTs)	0	0	0	0	0	0	0	0	0	0	0	0	2	2	0		
	TOTAL (All India)	0	0	0	2	0	0	3	0	0	1	0	0	14	2	0		

Source: Crime in India.

Note: Cases disposal by police and courts may also include previous year reported cases.